



2025:DHC:6781



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**% *Date of Decision: 12.08.2025*+ **CRL.M.C. 5517/2025 & CRL.M.A. 23630/2025**

PAWAN DABAS AND ORS.Petitioners

Through: Mr. Nitin Yadav, Advocate

versus

STATE GOVT OF NCT OF DELHI THROUGH SHO & ANR.

.....Respondents

Through: Mr. Nawal Kishore Jha, APP for the
State with W/ASI Suman Lata, PS
Baba Haridas Nagar Dwarka.**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. Petitioners seek quashing of case FIR No. 285/2023 of PS Baba Haridas Nagar Dwarka, New Delhi for offence under Section 498A/34 IPC on the ground that the complainant *de facto* (respondent no.2) has settled the dispute with the petitioners.

2. Respondent no. 2 present in Court and identified by IO/ASI Suman Lata accepts notice. Learned APP accepts notice and submits that there is no serious objection to this petition.

3. I have spoken with the parties in Hindi and it is submitted by them that all their disputes now stand resolved and they have been living together happily for more than a year. Petitioner no. 1 and respondent no. 2 also have



2025:DHC:6781



a daughter, currently aged about 6 years. Respondent no. 2 specifically submits that she is being paid due amount of maintenance and has received back all her *stridhan*. Since they are living together happily, respondent no. 2 submits that she does not wish to pursue prosecution of petitioners.

4. Having spoken with the parties, I am satisfied that it would be in the interest of justice not to push the parties through trial.

5. Therefore, the petition is allowed and FIR No. 285/2023 of PS Baba Haridas Nagar Dwarka, New Delhi for offence under Section 498A/34 IPC and the proceedings arising out of the same are quashed. Pending application stands disposed of.

**GIRISH KATHPALIA
(JUDGE)**

AUGUST 12, 2025
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